

number of widows that have received payment are being collected and will be laid on the table of the Sabha.

**Resumption of Air India flights to  
Canada**

1684. DR. B. L. SHAILESH : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether any talks were held recently in Ottawa, for resumption of Air India's flights to and from Canada;

(b) if so, the outcome thereof; and

(c) the estimated loss of freight to Air India since the suspension of the flights to that country due to crash of Kanishka ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) and (b). India-Canada bilateral talks were held in July, 1988 to discuss matters relating to strengthening aviation security, exchange of statistical information and revision of commercial agreement between Air India and Air Canada. Agreement was reached on all these items.

(c) The estimated loss of freight to Air India since suspension of Air India's flights to that country is Rs. 84.88 lakhs per annum.

**9 SSD and 6 SDD trains between  
Delhi-Saharanpur**

1685. SHRI DHARAM PAL SINGH MALIK : Will the Minister of RAILWAYS be pleased to state :

(a) whether the passenger train Nos. 9 SSD and 6 SSD running between Delhi and Saharanpur via Bagpat and Badot on the Northern Railway were cancelled on 7 July, 1988 for an indefinite period;

(b) if so, the reasons therefor; and

(c) whether keeping in view the difficulties faced by the passenger, Government propose to take steps to restore these trains and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Temporarily suspended w.e.f. 5-7-88.

(b) Dislocation due to heavy rainsom certain sections of Northern Railway and operational requirements.

(c) Restoration will be done as soon as the situation improves.

**Modification of law for divorce for  
Epileptic Patients**

1686. SHRI K. RAMAMURTHY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Neurological Society of India and the International Congress on Epilepsy have suggested to the Government to modify the existing laws so as not to equate epilepsy with insanity or make it a ground for divorce; and

(b) if so, the action proposed to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) and (b). Suggestions have been received by the Government (along with a copy of the document on "Epilepsy and Law" reported to have been presented by Dr. K S. Mani at the International Epilepsy Congress held in September, 1987) for deletion of word 'Epilepsy/Epileptic from concerned Acts/Statutes. The matter is under consideration.

**Railway Committees**

1687. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of RAILWAYS be pleased to state ;